



# Central Electricity Regulatory Commission

6th, 7th, & 8th Floor, Tower-B, World Trade Centre,  
Nauroji Nagar, New Delhi-110029

Petition No. 156/TL/2024

Dated: 6.6.2024

## **NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003**

An application under Sections 14 and 15 of the Electricity Act, 2003 (the Act) has been made by Warora Kumool Transmission Limited, Adani House, Shantigram, 3rd Floor, South Wing, SG Highway, Ahmedabad – 382421, for the amendment of transmission licence for implementation of "Scheme to bypass NGR to use Switchable Line Reactor as Bus Reactor for transmission lines implemented by WKTL under the scheme 'Additional inter Regional AC link for import into Southern Region i.e., Warora – Warangal and Chilakaluripeta - Hyderabad - Kumool 765kV link.' – Part-A" on the Regulated Tariff Mechanism (RTM) mode (hereinafter referred to as the 'transmission scheme'). The scope of the project for which the transmission licence has been sought is as under:

Sl. No.	Name of the scheme and Implementation timeframe	Estimated cost (₹ crore)	Remark
1.	Scheme to bypass NGR to use Switchable Line Reactor as Bus Reactor for transmission lines implemented by WKTL under the scheme "Additional inter-Regional AC link for import into Southern Region i.e., Warora-Warangal and Chilakaluripeta-Hyderabad-Kumool 765kV link." – Part-A Implementation timeframe: 06 months	2.08	Approved to be implemented under RTM by Warora Kumool Transmission Limited. (M/s Adani)

- The Central Transmission Utility of India Limited vide its letter dated 16.4.2024 has recommended for the grant of a transmission licence to the applicant to establish the proposed transmission system.
- Based on the material available on the record, the Commission vide order dated 6.6.2024 in Petition No. 156/TL/2024, has proposed to issue a transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.
- A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to Warora Kumool Transmission Limited before the Commission can be accessed at the website [www.adanienergysolutions.com](http://www.adanienergysolutions.com) or inspected by any person in the Commission's office by following the laid down procedure.
- Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by 16.6.2024 at the above noted address. The suggestions or objections received after the specified date shall not be considered.
- The application shall be taken up for the further hearing by the Commission on 18.6.2024. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no T/DA shall be paid by the Commission.

Sd/-  
(Harpreet Singh Pruthi)  
Secretary